

Annexure 3
Joister Inforserve Private limited
Date of Commencement of CIRP 21.05.2024
List of Creditors as on 13.12.2024
LIST OF OPERATIONAL CREDITORS (GOVERNMENT DUES)

S.No	Name	Date	Amount Claimed	Amount of claim admitted	Amount covered by security interest	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	Deputy Commissioner of State Tax	24.06.2024	10,14,56,222.00	8,29,51,981.00	0	0	1,85,04,241.00	Refer Note 5
2	Office of the Asst. Commissioner of Income Tax, Circle (TDS) - 1(3)	28.06.2024	10,38,98,704.00	9,79,27,594.00	0	0	59,71,110.00	Refer Note 6
3	Department of Telecommunications	02.08.2024	7,58,79,572.00	6,30,79,140.00	0	0	1,28,00,432.00	Refer Note 7
4	Employees Providend Fund Organisation	07.08.2024	6,49,72,838.00	5,92,28,288.00	0	0	57,44,550.00	Refer Note 8
4	Total		34,62,07,336.00	30,31,87,003.00	-	-	4,30,20,333.00	

1. All claims have been provisionally admitted on the basis of submitted proof of claim and limited information available as per books of the corporate debtor.

2. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

5. Amount admitted is based on the books of the CD. Further, there is an appeal pending in relation to GST details of which are not available and thus, claim of GST department is admitted provisionally and is subject to the outcome of the said appeal.

6. Amount admitted is as adjudicated by the Field AO and further details / clarifications are pending from the CD. Further, TDS deducted and not deposited is also being claimed by deductees (who are claimants) which has been admitted since a party wise break up of TDS deducted and not deposited is not available

7. In absence of any information from the audited financial statements and books of the CD the Principal amount of the claim has been admitted based on the notices issued from time to time and interest and penalty have been kept under verification. Further, the said amount is subject to change on receipt of any further information / documents / clarifications from the suspended board or claimant. Further, the revised claim received on 06.11.2024 has been considered.

8. Amount admitted is based on the books of the CD.

Garima Diggwal
Resolution Professional
Joister Inforserve Private Limited (under CIRP)
Regn. No. . IBBI/PA-001/IP-P-02018/2020-2021/13158
AFA No: AA1/13158/02/300625/107151 valid upto 30.06.2025

